

**GOVERNMENT OF INDIA
ATOMIC ENERGY
LOK SABHA**

STARRED QUESTION NO:474
ANSWERED ON:09.05.2012
JAITAPUR NUCLEAR PLANT
Bhujbal Shri Sameer

Will the Minister of ATOMIC ENERGY be pleased to state:

- (a) the details of rehabilitation and compensation packages worked out and compensation paid to the people affected by the proposed Jaitapur Nuclear Power plant in Ratnagiri district of Maharashtra;
- (b) whether any request has been received for enhancement of compensation package; and
- (c) if so, the details thereof and the follow up action taken by the Government thereon?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

- (a) to (c) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO.474 FOR ANSWER ON 09.05.2012 BY SHRI SAMEER BHUJBAL REGARDING JAITAPUR NUCLEAR PLANT.

(a) An agreement has been signed between Maharashtra State Government and Nuclear Power Corporation of India Limited (NPCIL) on Rehabilitation Package of Project Affected Persons (PAPs) of Jaitapur Nuclear power project on 16.10.2010. The Rehabilitation package for the PAPs includes, apart from compensation, rehabilitation grant, minimum lifetime pension for vulnerable persons, deserted women, shelterless or destitute persons, providing for civic amenities & facilities and maintenance, provision of employment to one person from each Project Affected Family or a lump sum one time compensation in lieu of employment, training of locals to make them employable, provision of priority in contracts, scholarships to wards of PAPs, additional grant to Scheduled tribe PAPs etc. The rates of compensation for land range from

` 53,000 to ` 1,06,000 per Ha for Pot Kharaba (Barren) land,

` 1,03,000 to ` 4,23,000 per Ha for varkast (Grazing) land and

` 1,81,000 to ` 6,33,000 per Ha for Kharip (Agricultural) land.

NPCIL has deposited ` 14.77 crore with the Special land acquisition Officer, Ratnagiri towards land compensation.

- (b) Yes, Sir.

(c) A committee chaired by the District Collector was constituted by the Maharashtra Government to arrive at additional compensation for the land acquired. The committee has submitted its report to the State Government. The additional compensation will be paid by NPCIL based on final decision of Maharashtra State Government in this regard.